

FIR No.03/2020
PS Wajirabad
U/s 323/341/308/174-A/34 IPC
State Vs. Ankit Kumar

1/07/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Ankit Kumar for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Parveen Kumar is present through V.C.

Sh. Maharaj Singh Dedha, Ld. Counsel for the accused Ankit Kumar (through V.C.).

Ahlmad is absent.

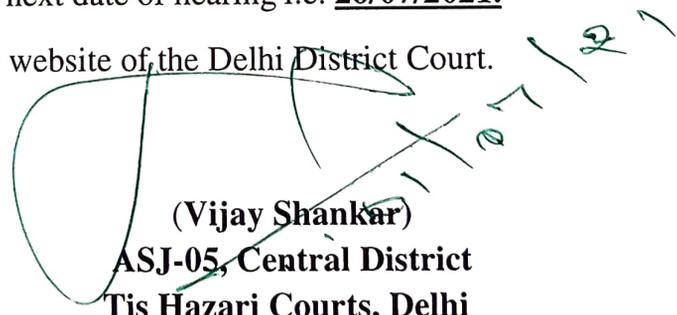
It is submitted by counsel for the accused that present matter has already been compromised between the parties and quashing petition is yet to be filed before the Hon'ble High Court of Delhi and further time be granted for the same.

Long date is requested by counsel for the accused. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 26/07/2021. Date of 26/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 26/07/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)

FIR No.390/2021
PS Wazirabad
U/s 376/313 IPC
State Vs. Dinesh Sharma

01/07/2021

Present 1st application u/s. 438 Cr.P.C. has been filed on behalf of accused Dinesh Sharma for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/W-SI Sonika is present (through V.C.).
Sh. Ajay Paul, Ld. Counsel for the accused Dinesh Sharma (through V.C.).
Complainant/ prosecutrix is present with Ld. Counsel Sh. Puneet Singh (through V.C.).

Ahlmad is absent.

Further/ detailed reply stated to be not filed by the IO.

IO is directed to file further/ detailed reply to the aforesaid bail application of the accused positively, on the next date of hearing.

Counsel for the parties seek time for filing case laws in support to their contentions. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At joint request, the aforesaid bail application of the accused be put up for consideration on 03/07/2021. Date of 03/07/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. 03/07/2021.

State Vs. Love Tyagi @ Luv Tyagi
FIR No.193/2020
PS Wazirabad
U/s 392/411/34 IPC

01/07/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Love Tyagi @ Luv Tyagi for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Chhote Lal is present (through V.C.).
Sh. Mukesh Kumar Kalia, Ld. Counsel for the accused Love Tyagi @ Luv Tyagi (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed.

IO is directed to file further/ detailed reply to the aforesaid bail application of the accused for the next date of hearing.

Issue notice to the SHO to join the proceedings through V.C., for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/07/2021. Date of 09/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)

**FIR No.140/2021
PS Timarpur
U/s 380/411/34 IPC
State Vs. Manish**

01/07/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of the accused Manish for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ASI Kailash Chand is present through V.C.
Sh. Harish Kumar, Ld. Counsel for the accused Manish (through V.C.).

Ahlmad is absent.

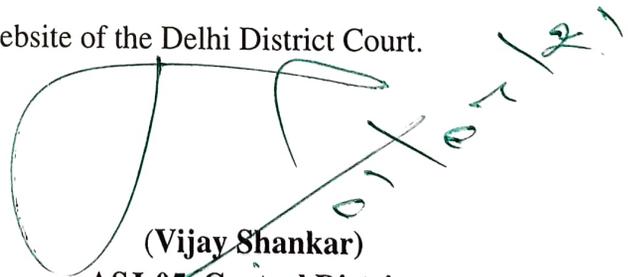
It is submitted by the IO that he has been recently appointed as IO in the present matter and time be granted for filing the further/ detailed reply. Heard. Request is allowed.

IO is directed to file further/ detailed reply to the aforesaid bail application of the accused including the status of all pending cases against the accused, on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 06/07/2021. Date of 06/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 06/07/2021.

Order be uploaded on the website of the Delhi District Court.



**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)**

FIR No.745/2015
PS Roop Nagar
U/s 380/451/34 IPC
State Vs. Roshan Singh

01/07/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Roshan Singh for grant of regular bail.
(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Shiv Kumar, Ld. Counsel for the accused Roshan Singh (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is not filed by the IO.
Issue notice to the IO with direction to appear with appropriate explanation regarding his non-appearance and not filing of reply and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list of all pending cases against the accused, for the next date of hearing.
TCR is stated to be not received. TCR be called one day prior to the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/07/2021. Date of 09/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)

**FIR No.33/2021
PS Burari
U/s 394/34 IPC
State Vs. Karan**

01/07/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Karan for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Suresh Bhatia is present (through V.C.).
Sh. Vijay Kumar Ravi, Ld. Counsel for the accused Karan (through V.C.).

Ahlmad is absent.

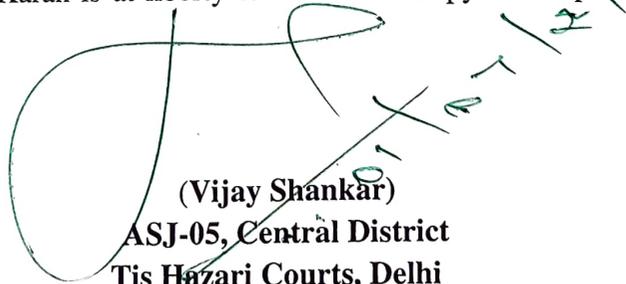
Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused with liberty to file fresh bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Karan is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused Karan is at liberty to collect the copy of the present order through electronic mode.



**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)**

**FIR No.296/2021
PS Wazirabad
U/s. 395/120-B/34 IPC
State Vs. Jatin**

01/07/2021

Present 2nd application u/s. 439 Cr.P.C. has been filed on behalf of accused Jatin for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Anjani Kumar Singh is present (through V.C.).
Sh. Pankaj, Ld. Counsel for the accused Jatin (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

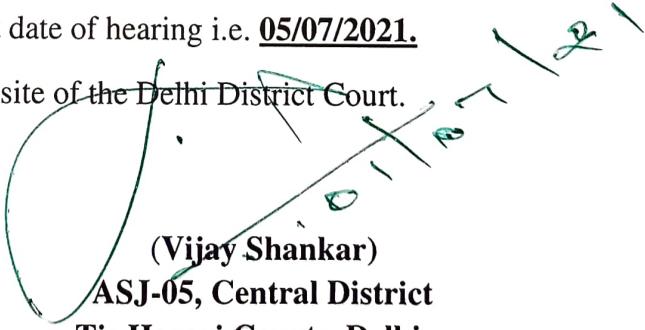
Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Counsel for the accused seeks time for filing case laws in support to his contentions. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **05/07/2021**.

IO is bound down for the next date of hearing i.e. **05/07/2021**.

Order be uploaded on the website of the Delhi District Court.


**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)**

**FIR No. Not Known
PS Burari
U/s Not Known
State Vs. Vishal**

01/07/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Vishal for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
ASI Ramvir Singh is present through V.C.
Sh. Pradeep Kumar, Ld. Counsel for the applicant Vishal (through V.C.).
Ahlmad is absent.

Reply to the aforesaid bail application of the applicant is stated to be filed by ASI Ramvir Singh.

It is submitted by ASI Ramvir Singh that at present, no FIR has been registered in the present matter and inquiry in respect of complaints of the parties is in progress.

SHO/ IO is directed to file further/ detailed reply to the aforesaid bail application of the applicant on the next date of hearing.

At the request of counsel for the applicant, the aforesaid bail application of the accused be put up for consideration on 09/07/2021. Date of 09/07/2021 is given at the specific request and convenience of counsel for the applicant.

IO is bound down for the next date of hearing i.e. 09/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)

FIR No.111/2021
PS Subzi Mandi
U/s 380/454/34 IPC
State Vs. Shahrukh @ Akram

01/07/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Shahrukh @ Akram for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Pawan Kumar Shishodia, Ld. Counsel for the accused Shahrukh @ Akram (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

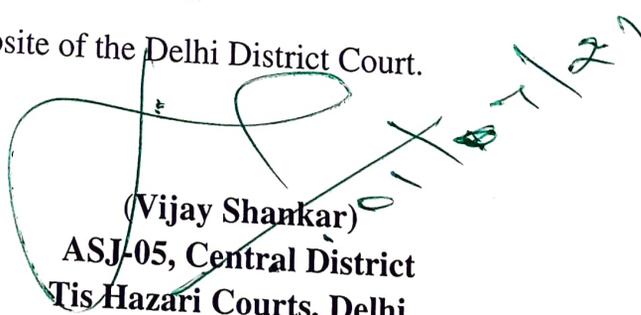
Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused on the next date of hearing.

It is submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

TCR be called one day prior to the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08/07/2021. Date of is 08/07/2021 given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)

CNR NO. DLCT01-001876-2021
SC No. 30/2021
FIR No. 263/2020
PS Prasad Nagar
U/s 364-A/120-B/34 IPC
State Vs. Nitin Kansal & Anr.

01/07/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Naveen Singh for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sh. Pradeep Rana, Ld. Counsel for the accused Naveen Singh (through V.C.)

Ahlmad is absent.

It is submitted that supplementary charge-sheet has also been received for the purpose of hearing the bail application of co-accused.

By way of present order, this Court shall dispose of interim bail application of the accused Naveen Singh.

Arguments heard on the aforesaid interim bail application of accused Naveen Singh. Perused the material available on record.

During the course of arguments on the aforesaid interim bail application, it was submitted by counsel for the accused that accused is suffering from long standing disease of asthma and he is surviving with the help of rescue inhalers and pumps. It was further submitted that as per the advisory issued by the doctors and other medical professionals, the patients having asthma are susceptible to serious Covid-19 which in some cases leads to death. It was further submitted that accused is to be kept under supervision and care of medical professionals which is currently not possible, keeping in view Covid-19 situation inside the jail premises. It was further submitted that there is no improvement in the medical condition of the accused and in view of the same, the accused wants to get his treatment from a private hospital. It was further submitted that the interim bail for the period

of 90 days be granted to the accused for the purpose of his treatment and accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that the allegations against the accused are serious in nature and he can abscond, if the interim bail is granted to him. It was further submitted that as per reports filed by the Jail Authorities, the accused has been provided requisite / proper treatment for his ailments and interim bail cannot be granted to the accused merely on the ground that the accused wants to get his treatment from private hospital. It was further submitted that interim bail has to be granted in exceptional circumstances and in the present interim bail application, the accused has not mentioned any exceptional circumstances and the same be dismissed.

By way of the present interim bail application, the accused Naveen Singh has prayed for interim bail for the period of 90 days for the purpose of his medical treatment. It is well settled law that interim bail has to be granted in a very exceptional and extraordinary circumstances warranting the immediate release of the accused to deal with any unforeseen contingency and interim bail cannot be granted in a mechanical manner. In the present case, report/reply of the present interim bail application was called from the concerned Jail Superintendent and Medical Officer In-charge, Tihar, New Delhi as well as from the SHO/IO and reports/reply were filed.

It is mentioned in the report of SI Sanjay Kumar that “ *medical treatment document of applicant accused, furnished by the counsel of applicant accused got verified from Dr. R K Soorma, Diabetes and Family Care Centre, Meerut, UP. Dr. verified the treatment document and informed that “ I Dr. R K Soorma hereby verify that I have given treatment to Naveen Singh, Diagonal-Allergic Asthma due to cold and dust. I have given him prescription for 7 days. I have not advised him any leave or excuse of duty or routine work.”*

It is mentioned in the report dated 19/06/2021 of Medical Officer-in-Charge, Central Jail, Tihar, New Delhi that “ *the above mentioned inmate is lodged at Central Jail -*

On 10.03.2021 on the same day medical examination was done, he gave h/o Asthma (No Records Available), no h/o. Drug abuse. Systemic examination within normal limit, and no external fresh injury seen, he was advised medications accordingly and also advised to review in OPD. On 13.04.2021, 08.05.2021, 11.05.2021 and 18.05.2021 inmate patient was reviewed by Jail Duty Doctors, he gave history of Bronchial Asthma (No records available), no any other fresh complaints, on all occasions he was examined and advised medications accordingly. On 20.05.2021 the inmate patient was reviewed by Jail Visiting SR Medicine he gave history of Bronchial Asthma, he was examined, his SPO2-98% on room air (Normal) and advised to bring his old medical records and medications were given accordingly. On 17.06.2021 the inmate patient was called to Dispensary CJ-8/9, he gave history of Bronchial Asthma and gave complaint of occasional shortness of breath, His vital were within normal limit (Pulse-79 bpm, BP-137/87 mmHg, SPO2-98%, RBS-134 mg/dl), he was examined and advised medications accordingly by doctor on duty. At present the general condition of inmate patient is stable. All prescribed medications are being provided to him from Jail Dispensary itself and there is no need of hospitalization at present.

It is also mentioned in the report dated 25/06/2021 of Medical Officer-in-Charge, Central Jail, Tihar, New Delhi that "On 24.06.2021 the inmate patient was re-examined with Jail visiting SR Medicine, for complaint of cough with expectoration and chest congestion, he was examined and vital were within normal limits (Pulse-70 bpm, BP-111/74 mmHg, RBS-122 mg/dl, SPO2-98% on room air, no active dypnea or cough impulse noted. He was examined and advised medications accordingly. It is pertinent to mention that hospitalization is not required. At present the general condition of inmate patient is stable. All prescribed medications are being provided to him from Jail Dispensary itself."

On perusal of reports filed by the Jail Authorities, it is clear that general medical condition of the accused is stable and all prescribed medicines are being provided to him. As per report, hospitalization of the accused is not required. During the course of the arguments, the counsel for the accused has not pointed out any deficiency in the

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ment of the accused. Merely, because the accused wants to get his medical treatment from private hospital, interim bail cannot be granted to him. Keeping in view the facts and circumstances of the case, gravity of offence, nature of serious allegations levelled against the accused and medical reports filed by the Jail Authorities, this Court is of the considered opinion that no ground for interim bail of accused Naveen Singh is made out at this stage. Accordingly, the present interim bail application of accused Naveen Singh is dismissed.

However, Jail Authorities are directed to provide the requisite/ necessary/ immediate medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for information. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(A)

FIR No.98/2018
PS Sadar Bazar
U/s 302/307/34 IPC and 27 Arms Act
State Vs. Vikas @ Sanju & Ors.

01/07/2021

File taken up today on 2nd interim bail application u/s. 439 Cr.P.C. of accused Ajay @ Ganja for grant of interim bail for the period of 2 weeks.

(Proceedings Convened through Video Conferencing

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Jitender Joshi is present (through V.C.).
Sh. Bharat Dubey, Ld. Counsel for the accused Ajay @ Ganja (through V.C.).

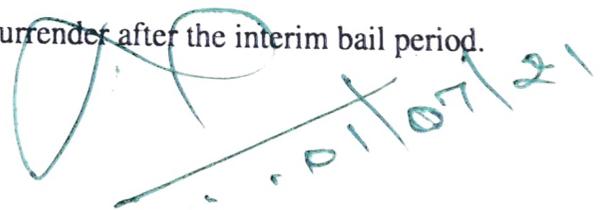
Ahlmad is absent.

Further reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Arguments heard on the aforesaid interim bail application of the accused Ajay @ Ganja. Perused the material available on record.

By way of present order, this Court shall disposed of interim bail application of the accused Ajay @ Ganja.

During the course of arguments, it was submitted by counsel for the accused Ajay @ Ganja that the accused has been falsely implicated in the present case. It was further submitted that accused has filed the present interim bail application on medical grounds of wife of the accused, as she is suffering from stone disease and medical condition of wife of the accused is bad. It was further submitted that surgery of wife of the accused which was fixed for 20/06/2021 has been postponed to 02/07/2021. It was further submitted that vide order dated 15/06/2021 custody parole was granted to the accused but the accused has not availed the said facility, as he could not arrange the expenses of custody parole. It was further submitted that collar bone of son of the accused also got fractured and son of the accused is still not well. It was further submitted that the accused has to arrange the money for the treatment of his wife and son. It was further submitted that there is no male member in the family to look after wife and son of the accused and interim bail for the period of 2 weeks be granted to the accused to look after his wife and son and to arrange the money for their treatment. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

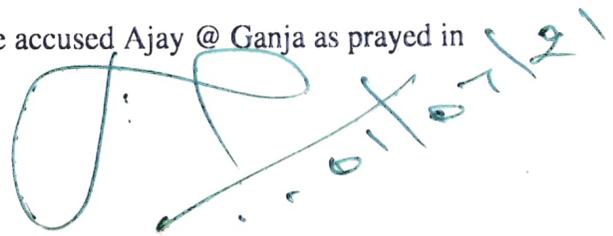
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During the course of arguments, it was submitted by Addl. P.P. for the State that the allegations against the accused are serious in nature and he can abscond, if the interim bail is granted to him. It was further submitted that interim bail on the medical grounds of wife of the accused was dismissed by this Court vide order dated 15/06/2021, however, custody parole was granted to the accused and in view of the same, the present interim bail application on the same ground is not maintainable. It was further submitted that as per reply of SI Jitender Joshi, the son of the accused received fracture almost one month ago and the medical ground of son of the accused was not taken by the accused in his previous interim bail application. It was further submitted that accused is having his mother to look after the wife and son of the accused. It was further submitted that in the present case, the accused Ajay @ Ganja was declared proclaimed offender and thereafter, he was arrested. It was further submitted that accused is habitual offender and he is previously involved in nine other criminal cases of different nature and the present interim bail application of the accused be dismissed.

By way of the present interim bail application, the accused Ajay @ Ganja has prayed for interim bail for a period of 2 weeks for looking after his wife. During the course of arguments, it was submitted by counsel for the accused that collar bone of son of the accused also got fractured and interim bail be granted to the accused to look after his wife and son.

It is pertinent to mention here that interim bail on the medical ground of wife of the accused was dismissed by this Court vide order dated 15/06/2021, however, custody parole for 20/06/2021 for six hours from 10:00 AM to 4:00 PM was granted to the accused for visiting his wife in the hospital.

In the present case, charge for the offences u/s. 302/307/34 IPC was framed against the accused Ajay @ Ganja. The present case is at the stage of prosecution evidence. It is mentioned in the reply of SI Jitender Joshi that the accused was absconding in the present case and was declared proclaimed offender and he was arrested on 18/09/2020 and he extended threats to the complainant Pooja and a case vide FIR No. 261/2018 U/s 195-A, PS Sadar Bazar was registered in this regard against the accused. It is also mentioned in the reply of SI Jitender Joshi that the son of the accused received fracture almost one month ago. The accused is stated to be habitual offender and he is stated to be involved in 9 other criminal cases of different nature. Accused is having his mother to look after the wife and son of the accused. Keeping in view the facts, circumstances of the case, gravity of offence, nature of serious allegations levelled against the accused and stage of the trial, this court is not inclined to grant the interim bail to the accused Ajay @ Ganja as prayed in

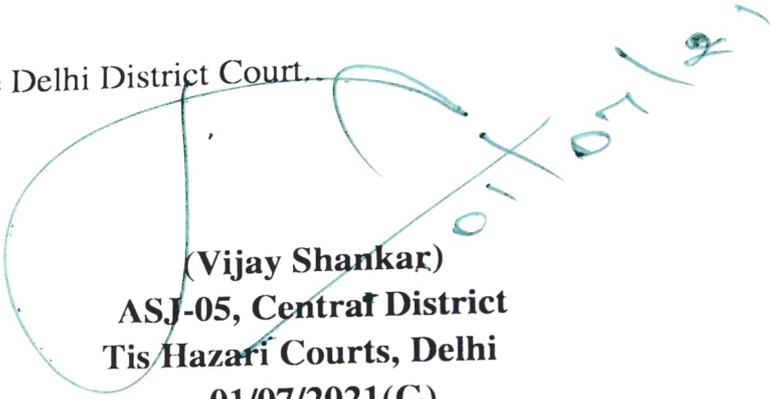


the present interim bail application. **However, accused Ajay @ Ganja is hereby granted custody parole for 02/07/2021 for six hours from 10:00 AM to 4:00 PM only for visiting his wife in the hospital, excluding the traveling time, at the cost to be incurred by the applicant/ accused Ajay @ Ganja. During the aforesaid custody parole period Covid-19 protocol/guidelines issued by Central Government/State Government/Competent Authorities be followed.** Concerned Jail Superintendent is directed to make necessary arrangement for the same.

A copy of this order be sent to the concerned Jail Superintendent through E-mail for information and compliance. SHO of the concerned Area be also informed accordingly.

Counsel for the accused is at liberty to collect the copy of this order through electronic mode.

Order be uploaded on website to the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(G)

FIR No. 364/2014
PS Sadar Bazar
U/s 302 IPC & 25/27 Arms Act
State Vs. Mohd. Kadir @ Qudir

01/07/2021

File taken up today on the application u/s 439 Cr.P.C of accused Mohd. Kadir @ Qudir for grant of interim bail for the period of 90 days as per the HPC guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Id. Addl. P.P. for the State (through V.C.).
None has joined the proceedings via video conferencing on behalf of the accused Mohd. Kadir @ Qudir.

Ahlmad is absent.

By way of present order, this Court shall disposed of interim bail application of the accused Mohd. Kadir @ Qudir for the period of 90 days.

Arguments have already been heard on the aforesaid interim bail application of accused Mohd. Kadir @ Qudir. Perused the material available on record.

During the course of arguments on the aforesaid interim bail application, it was submitted by counsel for the accused that in terms of directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C)1/2020 and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021, the accused be released on interim bail for the period of 90 days. It was further submitted that accused was released on interim bail as per HPC guidelines vide order dated 17/10/2020 and accused had surrendered before the concerned jail Superintendent after the expiry of interim bail period and case of the accused falls in the criteria of minutes of HPC guidelines dated 11/05/2021. It was further submitted that the accused has no previous involvement in any other case. It was further submitted that the accused is in J/C in the present case for the period of more than six years and three months. It was further submitted that the accused


01/07/21

shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

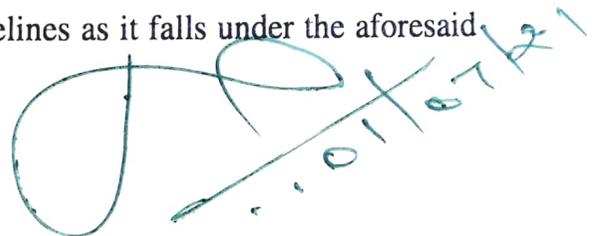
During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that allegations against the accused are serious in nature and present interim bail application of the accused be dismissed. It was further submitted that in the present case, interim bail was granted to the accused vide order dated 17/10/2020 and accused had not timely surrendered before the concerned Jail Superintendent and as per minutes of H.P.C. guidelines dated 11/05/2021, the present interim bail application of the accused is not maintainable and same be dismissed.

It is mentioned in the minutes of H.P.C. guidelines dated 11/05/2021 that:-

“ After deliberations, it is resolved that all those UTPs who after having availed the benefit of interim bail granted to them last year, on the basis of criteria laid down by High Powered Committee in its earlier meetings and have not surrendered on the scheduled date of surrender despite directions to that effect, SHALL NOT be entitled to avail the benefit of criteria laid down by this Committee on 4^h May, 2021 and those laid down today hereinabove, even after their apprehension/re-arrest.”

In the present case, vide order dated 17/10/2020, interim bail was granted to the accused as per HPC guidelines.

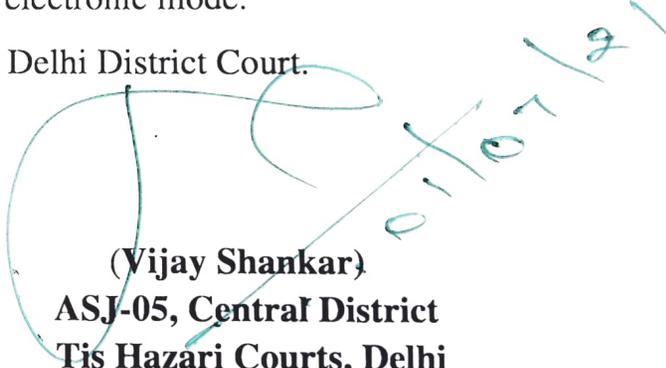
In the present case, reports/reply were called from SHO/IO and concerned Jail Superintendent and same were filed. As per report of the Additional Jail Superintendent, Central Jail No. 10, Rohini, Delhi, the accused was released on 17/10/2020 on interim bail and he was supposed to surrender on 18/03/2021 as per schedule and he surrendered in Jail on 08/04/2021 and overall jail conduct of the accused is bad. From the aforesaid report of the concerned Jail Superintendent, it is clear that the accused has not timely surrendered before the concerned Jail Superintendent after the expiry of interim bail period. The overall jail conduct of the accused is stated to be bad. The case of the accused for the purpose of grant of interim bail is not covered under the HPC guidelines as it falls under the aforesaid


10/10/21

exclusion Clause of minutes of HPC guidelines dated 11/05/2021. In view of the minutes of H.P.C. guidelines dated 11/05/2021, the present interim bail application of the accused is not maintainable. Keeping in view the directions dated 07/05/2021 passed by the Hon'ble Supreme Court of India and H.P.C. guidelines dated 04/05/2021 and 11/05/2021, facts and circumstances of the case, gravity of offence and nature of serious allegations levelled against the accused, this Court is of the considered opinion that no ground for interim bail of accused is made out. Accordingly, the present interim bail application of accused Mohd. Kadir @ Qudir is dismissed.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for information and necessary action. Copy of order be also sent to DLSA, Central District, Delhi. Copy of order be also sent to SHO/IO. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

Order be uploaded on the website of Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/07/2021(A)